

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2019 &
IA NOS. 56, 55 & 57 OF 2019**

Dated: 26th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GRIDCO Limited **Appellant(s)**
Versus
GMR Kamalanga Energy Limited & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K.Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-1

Mr.M.G.Ramachandran
Ms. Ranjitha Ramachandran for R-2 to R-5

Mr. Ravi Kishore
Mr. Raj Shree Choudhary for R-6

Mr. S.B. Upadhyay, Sr. Adv.
Mr. Nishant Kumar
Ms. Vanshika Gupta
Mr. Puneet Parihar for (BSPHCL/Impleader)

ORDER

IA No. 55 of 2019

(Appl. for Exemption from filing certified copy of impugned order)

For the reasons stated in the application, IA is allowed.

IA No. 57 of 2019

(Appl. for impleadment)

We have heard learned counsel for the parties. For the reasons set out in the application, the application is allowed.

Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within one week's time

APPEAL NO. 54 OF 2019 &
IA NO. 56 OF 2019

Objections / Reply, if any, to be filed by the additional Respondent (Bihar State Power (Holdings) Company Limited) within a week's time after serving advance copy on the other side.

Meanwhile, all the parties are at liberty to file their reply on or before 09.04.2019 with advance copy to the other side. Thereafter, rejoinder, if any, to be filed by the Appellant on or before 24.04.2019 after serving advance copy on the other side.

List the matter on **03.05.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt